

CHAPTER IV. - SITTINGS OF THE HOUSE

When is sitting of House duly constituted.

11. A sittings of the Vidhan Sabha is duly constituted when it is presided over by the Speaker or other member competent to preside over a sitting of the Vidhan Sabha under the Constitution or these rules.

Commencement and conclusion of sitting.

12. Unless otherwise resolved by the House, the sitting of the Sabha shall ordinarily commence at 10.30 hours and conclude at 17.00 hours.

Provided that, unless otherwise resolved by the Sabha ordinarily the Sabha shall not sit between 13.00 hours to 14.30 hours.

Provided further that the House may resolve to sit between the hours of 13.00 to 14.30 and even beyond 17.00 hours or to adjourn earlier than that hour on any day or days as the case may be, and the sitting on that day or those days shall conclude at the hour so determined by the House.

Sitting of House.

12-A. The House shall sit on Monday, Tuesday, Wednesday, Thursday and Friday during a session except when any such day is declared as a holiday by the Government of Chhattisgarh or by the House :

Provided that the House may also sit on any Saturday or on a holiday if the House decides to that effect or the Business Advisory Committee makes a recommendation to that effect which is approved by the House.

Adjournment of House.

12-B. Subject to the provisions of rules 12-C and 266 the Speaker shall, at the closing hour fixed under these rules or by the House from time to time adjourn the House to the next sitting in the same session or *sine die* :

Provided that the Speaker may, considering the state of business before the House and after taking the sense of the House, adjourn the House to a later hour on the same day :

Provided further that the House shall not be adjourned *sine die* on a day in advance of the last sitting of the House fixed for the session except on a motion made by the Leader of the House and adopted by the House :

Provided further that the Speaker shall, on a proposal made by the Leader of the House, call a sitting of the House before the hour or date to which it has been adjourned or at any time after the House has been adjourned *sine die* :

Restrictions on adjournment of House.

12-C. Notwithstanding anything contained in rule 12-B where a notice of a resolution under clause(c) of Article 179 of the Constitution for the removal of the Speaker or the Deputy Speaker from his office has been received at least fourteen days before the last sitting of the House fixed for the session, and unless that resolution has been disposed of by the House, the Speaker or the Deputy Speaker or the person presiding, as the case may be, shall not, except on a motion made and adopted by the House, adjourn the House -

- (i) for a period beyond fifteen days from the day on which the notice of the resolution has been received; and
- (ii) where leave of the House to move the resolution has been granted under subrule (3) of rule 146, for a period beyond ten days from the day on which such leave is granted.